

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:1001

ANSWERED ON:20.03.2012

COMMITTEE FOR TV CONTENT

Ajmal Shri Badruddin;Bais Shri Ramesh;Chavan Shri Harischandra Deoram;Dhotre Shri Sanjay Shamrao;Dubey Shri Nishikant ;Mandal Shri Mangani Lal;Manjhi Shri Hari;Mitra Shri Somendra Nath;Patil Shri A.T. Nana;Singh Kunwar Rewati Raman

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government has taken note of increasing depiction of violence, vulgarity, obscenity, etc. on various TV channels;
- (b) if so, whether the Government has constituted an Inter-Ministerial Committee to look into the specific complaints or take suo-moto cognizance against violations of TV programmes and Advertising codes and recommended appropriate course of action;
- (c) if so, the details thereof alongwith the composition of the committee;
- (d) the number of complaints received and the action taken on such complaints during each of the last three years and the current year, channel-wise; and
- (e) the steps taken/proposed to be taken by the Government to take concrete action against the violators?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a): Some instances of depiction of obscenity, vulgarity and violence, etc. on various TV channels have been brought to the notice of the Ministry. All private satellite TV channels are required by the Cable Television Networks (Regulation) Act, 1995 to telecast programmes strictly as per the Programme and Advertising Codes stipulated thereunder. Whenever any violation thereof takes place, appropriate action is taken as per the said Act.

(b) The Government has constituted an Inter-Ministerial Committee to look into the cases of violation of the Programme and Advertising Codes and to make recommendations thereon.

(c) The composition of the Committee is as under:

- i) Add. Secretary, M/o I&B -Chairman
- ii) Joint Secretary, M/o Home Affairs -Member
- iii) Joint Secretary, M/o Law & Justice -Member
- iv) Joint Secretary, M/o Women & Child Development -Member
- v) Joint Secretary, M/o Health & Family Welfare -Member
- vi) Joint Secretary, M/o External Affairs -Member
- vii) Joint Secretary, M/o Defence -Member
- viii) Joint Secretary, Dept. of Consumer Affairs -Member
- ix) Representative from ASCI -Member

x) Joint Secretary (Broadcasting) -Member-Convener  
M/o Information & Broadcasting

(d) The details of action taken during the last three years in case of programmes and advertisements showing obscenity, vulgarity and violence are given in the Annexure.

(e) Whenever violation of Programme and Advertising Codes is established, the Government takes appropriate action, viz, issue of Show Cause Notices, Advisories and Warnings to the erring channels and in some cases, orders are also issued to take the channel off air for a prescribed duration of time.